

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD**



C.P. (I.B) No. 469/9/NCLT/AHM/2019

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.01.2020**

Name of the Company: Creative Engineers & Services Pvt Ltd
V/s
B & C Energy Infra Ltd

Section: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	PRATIK THAKKAR	Adv.	Petitioner	
2.	Nachiket D. Mehta	Adv.	Respondent	

ORDER

The Parties are represented through their respective Counsel(s).

Learned Counsel for the Respondent requested for some time to file its reply/objection.

The Respondent is granted liberty to file its reply/objections as a final opportunity within **two** weeks by serving an advance copy to the Petitioner.

On receipt of the reply the Petitioner may file its rebuttal document(s), if any, by the next date of hearing.

List the matter on 25.02.2020.


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 21st day of January, 2020.